

**MOTION RE: TWENTY-FIRST REPORT OF BUSINESS ADVISORY COMMITTEE—Contd.**

**MR. SPEAKER:** Now, about the B. A. C. Report, I am going to put it again....

**SHRI G. VISWANATHAN** (Wandiwash): Sir, when you said that you are going to see the proceedings of the B.A.C., why are you putting it to the vote of the House?

**MR. SPEAKER:** So far as this Report is concerned, I think, it is complete. We can meet later on... (*Interruptions*).

**SHRI SHYAMNANDAN MISHRA** (Begusarai): The entire opposition seems to be opposed to its being taken up in the current session. The business of the House has to be in consultation with the Opposition. The Opposition to a man is opposed to it. And yet you want it to be put to the vote of the House.

**SHRI INDRAJIT GUPTA** (Alipore): Sir, I suggest, particularly since you have yourself said that you will look into the proceedings again of the B.A.C., that you send this matter back to the B.A.C. There is no doubt that as far as the Code of Criminal Procedure Bill is concerned, we were all unanimous that it should not be rushed through and that it should be held over to the next session.

**MR. SPEAKER:** So far as the time allotted to the Code of Criminal Procedure Bill is concerned, I think you can take it out. The rest of the B.A.C. Report may be passed. There are your other decisions that have come in the final shape. If you are doubtful about that, I said, I shall see the proceedings of the B.A.C.

**SHRI G. VISWANATHAN:** Can the Sepaker move an amendment to the B.A.C. Report?

**MR. SPEAKER:** Don't be too technical and too touchy about everything.

I am putting it to the vote of the House in the light of the observations I have made.

The question is:

"That this House do agree with the Twenty-first Report of the Business Advisory Committee presented to the House...."

**SHRI JYOTIRMOY BOSU** (Diamond Harbour): I want to speak on it. I wrote to you....

**MR. SPEAKER:** No please; I did not get it.

**SHRI JYOTIRMOY BOSU:** That is not my fault. I have written to you.

**MR. SPEAKER:** Normally, the procedure is that when the business of the House for the next week is announced, the Members speak. We have settled that on B.A.C. Report the Members will not speak.

**SHRI JYOTIRMOY BOSU:** I want to get certain clarifications.

**MR. SPEAKER:** Clarifications about what?

**SHRI JYOTIRMOY BOSU:** What happened to the Provident Fund (Defaulters) Bill, the Diffusion of Press Ownership Bill, the Anti-Defection Bill, the Urban Property (Ceiling) Bill, the Inflow of Foreign Money into Political Parties Bill? What happened to all those things? (*Interruptions*).

**MR. SPEAKER:** Order, Order. This is very improper. You were a part of the Business Advisory Committee.

**SHRI JYOTIRMOY BOSU:** I want to make a submission. I have written to you and I am entitled to make a submission. 'Submission' is the word that I am using. I am not saying that 'I must'....

MR. SPEAKER: Those who are members of the Business Advisory Committee should not speak. It is against the propriety.

SHRI JYOTIRMOY BOSU: Yesterday immediately after the Business Advisory Committee meeting was over, Mr. Raj Bahadur, in a hurry, had given this statement, and we had no time to know what it was. We find that these are not listed—Provident Fund (Defaulters) Bill, Diffusion of Press ownership Bill, Anti-Defection Bill, Urban Property (Ceiling) Bill...

MR. SPEAKER: Order, please. If you want to speak here, you should not sit in the Committee....

SHRI JYOTIRMOY BOSU: Why are you interrupting me, Sir?

MR. SPEAKER: I am not allowing you....

MR. JYOTIRMOY BOSU: Why do you want to protect the Government?

MR. SPEAKER: I am not going to tolerate it.

SHRI JYOTIRMOY BOSU: I have given written notice. You may kindly sit down, Sir....

MR. SPEAKER: Will you please sit down? I must say that we will have to take action against this member. What is this? He has reached a stage which is intolerable.

The question is:

"That this House do agree with the Twenty-first Report of the Business Advisory Committee presented to the House on the 18th December, 1972, subject to the modification that item (6) of para 2 of the Report regarding the Code of Criminal Procedure Bill, 1972, be deleted."

The motion was adopted.

14.17 hrs.

MULKI RULES BILL—Contd.

MR. SPEAKER: I have given my ruling already on this. (Interruption) So far as this is concerned, the motion will come. If you want to discuss it before its introduction....

SHRI M. SATYANARAYANA RAO (Karimnagar): Have you consulted the legal experts on this issue, whether this House is competent.... (Interruption).

PROF. MADHU DANDAVATE (Rajapur): On a point of clarification....

MR. SPEAKER: No question of clarification.

PROF. MADHU DANDAVATE: I had challenged the legislative competence and on that point you have given the ruling. I want to seek a clarification for guidance. You have permitted the others, who hold the House to ransom, to speak, but when I want to seek clarification on your ruling, you are not permitting me.

MR. SPEAKER: No question of clarification. I have given the ruling.

श्री अटल बिहारी वाजपेयी (ग्वालियर): अध्यक्ष जी, आपके रूलिंग को चुनौती देने का कोई इरादा नहीं है, लेकिन मेरा निवेदन है कि आप इस बात पर फिर से गौर कर लें—क्या सरकार का इतना कहना कि एटार्नी-जनरल की राय की कोई जरूरत नहीं है, काफ़ी है? सुदन को इस बात पर सहमत होना पड़ेगा कि इस बारे में हम एटार्नी-जनरल की राय सुनना चाहते हैं या नहीं। अगर सरकार को कोई शक होता तो वह इस बिल को नहीं लाती।

MR. SPEAKER: The question of Attorney-General does not arise. I was very clear even yesterday. I thought, some time should be given for some thought over it. I told the Minister: 'Do you want some time to consider about this?' and then all of